

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6560 of 2021

Kanhaiya Lal Mandal Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Lalit Yadav, Advocate
For the State : Mr. Rakesh Ranjan, Addl.P.P

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Chitra P.S. Case No.30 of 2021 instituted under Sections 414/34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the police seized two unclaimed vehicles from the forest and the villagers told the police that the said vehicles were used by the petitioner and the petitioner could not produce any document related to the said vehicles. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-09 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security of ₹ 1 lakh. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Madhupur within four months from today and in the event of his arrest or surrendering, he will be enlarged on bail on **depositing Rs.1,00,000/-(Rupees one lakh) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Madhupur in connection with Chitra P.S.

Case No.30 of 2021 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/